GOVERNMENT OF WEST BENGAL LAW DEPARTMENT

Legislative

West Bengal Act XIII of 2001¹

THE WEST BENGAL CO-OPERATIVE SOCIETIES (VALIDATION OF THINGS DONE AND ACTIONS TAKEN) ACT, 2001.

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the *Calcutta Gazette*, *Extraordinary*, of the 10th April, 2001.]

An Act to validate things done, and action taken, under the West Bengal Co-operative Societies Act, 1983.

West Ben. Act XLV of 1983.

West Ben.

Act XXVII

West Ben.

Act XXI of 1990. West Ben.

Act XXII of

Act XX of

Act XXVII of 1997.

1992. West Ben.

1995. West Ben.

of 1989.

Whereas it is expedient to validate things done, and action taken, under the West Bengal Co-operative Societies Act, 1983;

It is hereby enacted in the Fifty-second Year of the Republic of India, by the Legislature of West Bengal, as follows:—

- 1. (1) This Act may be called the West Bengal Co-operative Societies (Validation of Things Done and Actions Taken) Act, 2001.
 - (2) It shall come into force at once.
- 2. Notwithstanding anything to the contrary contained in the West Bengal Co-operative Societies Act, 1983, as amended by—
 - (a) the West Bengal Co-operative Societies (Amendment) Act, 1989,
 - (b) the West Bengal Co-operative Societies (Amendment) Act,
 - (c) the West Bengal Co-operative Societies (Amendment) Act, 1992,
 - (d) the West Bengal Co-operative Societies (Amendment) Act, 1995, and
 - (e) the West Bengal Co-operative Societies (Amendment) Act,

(hereinafter referred to as the principal Act), or the rules made thereunder, as subsequently amended (hereinafter referred to as the said rules), anything done, or any action taken, under any provision of the principal Act or the said rules before the coming into force of the said provision shall

Short title and commencement.

Validation of things done, or actions taken, under West Ben. Act XLV of 1983.

¹For proceedings of the West Bengal Legislative Assembly, *see* the proceedings of the meeting of that Assembly held on the 14th February, 2001.

The West Bengal Co-operative Societies (Validation of Things Done and Actions Taken) Act, 2001.

[West Ben. Act XIII of 2001.]

(Section 3.)

be valid and shall be deemed always to be valid as if the said provision were in force when such thing was done or such action was taken, and the said provision shall be deemed always to be in force for the purposes of anything to be done, or any action to be taken, thereunder.

Act to have overriding effect.

3. The provisions of this Act shall have effect notwithstanding anything inconsistent therewith contained in any other law for the time being in force or in any judgement, decree or order of any court, tribunal or other authority or in any instrument having effect by virtue of any law other than this Act.

Statement of Objects and Reasons on the West Bengal Co-operative Societies (Validation of Things Done and Actions Taken) Bill, 2001 (Bill No. 3 of 2001).

STATEMENT OF OBJECTS AND REASONS.

Some actions have been taken in accordance with some of the provisions of the West Bengal Co-operative Societies Act, 1983 as amended from time to time, and the West Bengal Co-operative Societies Rules, 1987. These provisions were not, however, brought into force by any formal Notification as required under the law. Hence such actions were not valid in the eye of law.

- 2. In order to validate such actions, it is necessary to enact a law with the approval of the Legislature.
 - 3. The Bill has been framed with the above object in view.
- 4. The Bill does not involve any additional burden on the State Exchequer.

The 12th January, 2001.

KOLKATA, KALIMUDDIN SHAMS, Member-in-charge.